

- (b) if so, the details thereof;
- (c) whether Government has arrived at final figure for compensation to people affected by Ockhi cyclone;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (e) Yes Sir. Based on the Memorandum submitted by the State Government of Tamil Nadu, an Inter-Ministerial Central Team (IMCT) was deputed for on the spot assessment of damage caused by the cyclone Ockhi and flood of North-East monsoon of 2017. The High Level Committee (HLC), in its meeting held on 26.02.2018, *inter alia* considered the report of IMCT, recommendations of the Sub-Committee of National Executive Committee (NEC) thereon; the extant items & norms of assistance from State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF), and approved the assistance of ₹ 133.05 crore from NDRF, subject to the adjustment of 50% of balance available in the SDRF account for the cyclone Ockhi and flood of North-East monsoon of 2017.

This includes an assistance of ₹ 3.04 crore assessed for 7,412 damaged houses/huts (72 partially pucca houses + 29 partially kutcha houses + 7311 huts) caused by cyclone Ockhi in Kanyakumari district, Tamil Nadu.

The financial assistance under SDRF/ NDRF in the wake of natural disasters is by way of relief and not for compensation of loss as suffered/ claimed. Information on compensation provided to victims/ owners of damaged house/ huts is not maintained by this Ministry centrally, since the execution of relief activities on the ground is the responsibility of the State concerned.

#### **Long term plan to construct prisons**

74. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has conceived any long term plan to construct prisons to accommodate prisoners in a reasonable ratio to avoid congestion/overcrowding in prisons across the country;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) 'Prisons' is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Administration and management of prisons is, therefore, the responsibility of respective State Governments who have to plan construction of more prisons to accommodate prisoners.

The Ministry of Home Affairs, however, issues advisories to States/UTs on a regular basis on various measures that can help in reducing overcrowding in Prisons.

**Inadequate facilities to paramilitary forces deployed in  
troubled and sensitive areas**

75. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether paramilitary forces deployed in troubled and sensitive areas do not get adequate training, facilities and service benefits at par with Indian Army;
- (b) if so, the reasons therefor;
- (c) how far it is a fact that despite recommendations of the concerned authorities, financial approvals are not forthcoming for upgradation of facilities; and
- (d) the major proposals pending for financial approval and how much further time it will take for their approval?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Specialized training is imparted by the Central Armed Police Forces (CAPFs) to its personnel before deployment in troubled and sensitive areas. Special courses are also conducted for counter insurgency/ militancy/naxalism operations with the help of various agencies, who have specialization in the field.

As regards, facilities and service benefits, CAPF personnel deployed at borders are provided with barrack accommodation with cook house, dining hall and toilet blocks. In harsh areas, integrated composite buildings with central heating and freeze